

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2014
CC 7500/2014
(From the judgment and order dated 05/09/2013 in WP
No.5100/2013 of the HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH
AT LUCKNOW)

BACHAN SINGH & ANR Petitioner(s)

VERSUS

GRAM SABHA & ORS Respondent(s)

WITH I.A. 1 (C/DELAY IN FILING SLP AND OFFICE REPORT)

Date: 09/05/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. Aniruddh Joshi, Adv.
Mr. Vivek Gupta, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

In the meantime, operation of the impugned
judgment and order shall remain stayed.

(VINOD LAKHINA)
COURT MASTER

(RENUKA SADANA)
COURT MASTER